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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010427752026
+ **CS(OS) 811/2026 & I.A. 24802/2026**

GAURAV BHATIA

.....Plaintiff

Through: Mr. Gaurav Bhatia, Plaintiff in person
alongwith Mr. Pananshre Agarwal, Mr.
Neelmani Guha, Mr. Aman Modi, Mr.
Divyansh Bisht and Mr. Aaryan
Sharma, Advocates.

versus

SAURAV DAS AND ORS

...Defendants

Through: Mr. Ayush Shrivastava, Mr. Samyak
Gangwal, and Mr. Krishnesh Bapat,
Advocates for D-1.
Mr. Vikram A. Narayan and Ms.
Jahnavi Sindhu, Advocates for D-2.
Mr. Nakul Gandhi, Ms. Anushka
Khaitan, and Mr. Darshit Siddhabatii,
Advocates for D-3.
Mr. Varun Pathak, Ms. Prasidhi
Agrawal, and Ms. Urmi Shah,
Advocates for D-6.

CORAM:
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER
10.09.2026

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I.A. 24801/2026 (Exemption from Advance Notice to Defendant nos.2 and 3)

1. This is an application on behalf of the plaintiff under Rule 3(1) of the



Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules of 2021 read with Section 151 of the Code of Civil Procedure, 1908 (hereinafter referred to as “**CPC**”) seeking exemption for advance service to defendant nos.2 and 3.

2. Since, the learned counsel for the defendant nos.2 and 3 have entered appearance, the present application has been rendered infructuous.

3. The application stands disposed of.

I.A. 24803/2026 (Seeking Additional time to file Court fees)

4. The present application has been filed by the plaintiff under Section 149 read with Section 151 of CPC, seeking exemption from payment of Court Fees at the time of the filing of the suit.

5. Considering the submissions made in the present application, an extension of one week is granted to affix the requisite Court Fees.

6. The application stands disposed of.

I.A. 24800/2026 (Order XXXIX Rules 1 & 2, CPC)

7. Present application has been filed on behalf of the plaintiff under Order XXXIX Rules 1 & 2 of CPC, seeking *ex-parte ad-interim* injunction against the defendants.

8. Issue notice.

9. Mr. Ayush Shrivastava, learned counsel accepts notice on behalf of the defendant no.1, Mr. Vikram A. Narayan, learned counsel accepts notice on behalf of the defendant no.2, Mr. Nakul Gandhi, learned counsel accepts notice on behalf of the defendant no.3 and Mr. Varun Pathak, learned counsel accepts notice on behalf of the defendant no.6.

10. Issue notice to the defendant nos. 4 and 5 by all permissible modes including by way of e-mail upon the plaintiff taking steps within a week.

11. Let a reply to this application be filed by the defendant nos.1 to 4 within



four weeks from service. Rejoinder, thereto, if any, be filed within two weeks thereafter.

12. After some deliberations, learned counsel for the defendant no.1 states that so far as the post/tweet at page no.5 of the plaintiff's documents is concerned, the same is already taken down. For clarity the said post/tweet is extracted hereunder:-

5

Document No. 1



Translation: A young man named Swatantra Bhardwaj, is a Naxalite by his thoughts, and has casteist poison filled inside him. He has nothing to do with the BJP government.”

Attribution: Gaurav Bhatia — BJP Leader

URL: <https://x.com/sauravdassss/status/2096131180546683150?s=63>

“

”

13. So far as the posts/tweets at page no.8 and 9 of the plaintiff's documents are concerned, the same shall be taken down/removed within 24 hours. For



clarity the said posts/tweets are extracted hereunder:-

8



Saurav Das ✓

@SauravDassss

Follow

I am told this is AI generated. 🤖

Nonetheless, I challenge any leader in the BJP to repeat this line.

Why should there be a problem in doing this? Ally Chirag Paswan has disowned the goon and filed an FIR too. Why is no one in the BJP saying anything? Are they owning the goons?

1:17 pm • 05 Sept 26 • **153K** Views



271



304



1.7K



22



<https://x.com/SauravDassss/status/2096143072728072686>

“

”



9

Document No. 4



URL: <https://x.com/sauravdassss/status/2096203909241205068?s=61>

“

”

14. Learned counsel for the defendant no.2 states that the tweet referred to in the plaint and attributed to defendant no.2 has already been taken down. However, he states that since it is a re-tweeted post by the defendant no.2, the defendant no.2 shall take it down today within 24 hours. For clarity the re-tweeted post is as under:-



6

Document No. 2



ReTweet still online with 355k views and still counting URL:
<https://x.com/ashutoshranka/status/2096133826829496475?s=61>

“

”

15. So far as the defendant no.3 and 4 are concerned, reply may be filed.

16. Learned counsel for the defendant no.3 states that there is no cause of action against the defendant no.3 nor is there any specific allegation of alleged defamation in the plaint also.

17. Mr. Gaurav Bhatia, the plaintiff in person opposes the same.

18. In these circumstances, the defendant nos.5 and 6 are directed to place on



the Basic Subscribers Information (BSI) details of the accounts within three weeks from date to the learned counsel for the plaintiff and shall place the same on record too.

19. Additionally, the plaintiff is permitted to approach the defendant nos.5 and 6 directly in case there are any identical impugned posts or tweets. The defendant nos.5 and 6 may consider the same and take appropriate action. In case there is any impediment in complying with the request, the defendant nos.5 and 6 are at liberty to express the same in written to the plaintiff, who may take appropriate steps thereafter. To enable the plaintiff to take effective steps in this regard, the plaintiff is at liberty to send such requests directly to Mr. Varun Pathak, learned counsel for the defendant no.6.

CS(OS) 811/2026

20. Let the plaint be registered as a suit.

21. The present suit has been instituted by the plaintiff for permanent and mandatory injunction and seeking compensation in terms of damages with the following prayers:-

“a) Pass a decree in favour of the Plaintiff and against the Defendants No. 1 and 2 directing them to pay damages to the tune of Rs. 2,00,00,100/-, jointly and severally, for making defamatory statements using Defendant No. 5 X platform against the Plaintiff; and

b) Pass a decree of Permanent Injunction in favour of the Plaintiff and against the Defendants No. 1 to 4 thereby ceasing the publication of any defamatory allegations against the Plaintiff & restraining Defendant Nos. 1 to 4 (including their agents, representatives, associates, heirs, relatives etc.) to cease the publication of any of the defamatory content/material breaching the personal privacy of the Plaintiff as mentioned and any further defamatory material relating to the Plaintiff on the cause of action in the instant plaint; and

c) Pass a decree of Mandatory Injunction in favour of the Plaintiff and against the Defendant Nos. 1 & 2 making it incumbent upon them to delete the following posts
<https://x.com/SauravDassss/status/2096203909241205068>



<https://x.com/SauravDassss/status/2096143072728072686>

(Defendant No. 1) and

<https://x.com/AshutoshRanka/status/2096133826829496475>

(Defendant No. 2); and

d) Pass a decree of Mandatory Injunction in favour of the Plaintiff and against the Defendant No. 5 making it incumbent upon to delete the following posts

<https://x.com/SauravDassss/status/2096203909241205068>

<https://x.com/SauravDassss/status/2096143072728072686>

(Defendant No. 1) and

<https://x.com/AshutoshRanka/status/2096133826829496475>

(Defendant No. 2) and block the social media handles being maintained by Defendant Nos.1 to 4; and

e) Pass an decree directing the Defendant No. 5 and 6 to restrain and prevent the circulation of the private photograph shared by the Defendant No. 1 on its X platform <https://x.com/SauravDassss/status/2096203909241205068> on its platform; and

f) Award costs of the present proceedings against the Defendant Nos. 1 & 2 and in favour of the Plaintiff.”

22. Issue summons.

23. Mr. Ayush Shrivastava, learned counsel accepts summons on behalf of the defendant no.1, Mr. Vikram A. Narayan, learned counsel accepts summons on behalf of the defendant no.2 and Mr. Nakul Gandhi, learned counsel accepts summons on behalf of the defendant no.3. The learned counsel waive issuance of formal summons to the defendant nos. 1, 2 and 3 respectively. Written statement shall be filed by the defendant nos.1, 2 and 3 from date as per the rules.

24. Issue summons to defendant no.4 by all permissible modes including by way of e-mail upon the plaintiff taking steps within a week.

25. Written statement shall be filed by the defendants within 30 days from date. Alongwith the written statement, the defendants shall also file an affidavit of admission/denial of the documents of the plaintiff, without which the written



statement shall not be taken on record.

26. Liberty is granted to the plaintiff to file replication, if any, within 30 days from the receipt of the written statement. Along with the replication filed by the plaintiff, an affidavit of admission/denial of the documents of defendants be filed by the plaintiff, without which the replication shall not be taken on record.

27. In case any party is placing reliance on a document, which is not in their power and possession, its details and source shall be mentioned in the list of reliance, which shall also be filed with the pleadings.

28. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the prescribed timelines.

29. List before the Joint Registrar (Judicial) on 16.11.2026 for completion of service and pleadings.

30. List before the Court on 09.10.2026.

TUSHAR RAO GEDELA, J

SEPTEMBER 10, 2026/Sumit